



CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

E.A.No.060/00689/2020 in
 O.A.N0.060/00595/2019

Decided on: 11.1.2021

HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Gurbir Sokhey, aged 75 years D/o Late sh. Prem Singh Sokhey, Retired as Head of Department of French, Government College for Women, Sector 11, Chandigarh, presently resident of House No. 747, Sector 11-A, Chandigarh-160010.

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Applicant

(BY ADVOCATE: MR. R.K.SHARMA)

VERSUS

1. Union of India through Secretary to Government of India, Ministry of Human Resource Development, Department of Higher Education, Shastri Bhawan, New Delhi-110001.
2. Union Territory, Chandigarh through its Administrator, U.T. Civil Secretariat, Sector 9, Chandigarh-160009.
3. Secretary Education, U.T. Chandigarh Administration, Sector-9, Chandigarh-160009.
4. Director Higher Education, Chandigarh Administration, Sector-9, Chandigarh-160009.
5. Principal, Post Graduate Govt. College for Girls, Sector-11, Chandigarh-160010.
6. The Pay & Accounts Officer, Central Pension Accounting Office, M/o Finance, Govt. Of India, block II, Tricoot Complex, Bhikaji Cama Palace, New Delhi-110006.
7. Pr. Accountant General (A&E), Sector-17, U.T. Chandigarh-160017.
8. Assistant General Manager, State Bank of India, Centralized Pension Processing Centre Chandigarh (CPPCC), Administrative office Building, Sector-5, Panchkula-134101.
9. Branch Manager, State Bank of India, Sector-14, Chandigarh.

Respondents

**(BY ADVOCATE: MR. ARVIND MOUDGIL FOR RESPDTS.
 NO.2TO4)**



O R D E R (ORAL)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

1. Heard both the counsel.
2. I have also perused the papers submitted by the respondents counsel in support of their plea that they have complied with the order.
3. It is seen that of the two spells to be added in the qualifying service as per the directions of the Tribunal, one spell from 27.7. 1968 to 19.9.1969 had already been counted. The second spell from 31.1.1983 to 2.11.1983 which is part of study leave has been added now. This has resulted in increasing her qualifying service from earlier 30 years and 6 months to 31 years and 3 months. Based on this qualifying service, the pension as on 31.10.2002 has also been enhanced to Rs.8534/- per month from Rs.8263/- per month being drawn by her now. This has also been communicated to PAO, Central Pension Accounting Office by the office of Principal Accountant General (A&E), Chandigarh vide letter dated 3.6.2019.
4. I notice that further revisions of pension due to revision of pay scales w.e.f. 1.1.2006 and 1.1.2016 subsequent to VIth and VIIth Central Pay Commission still remain to be done. Unless these revisions are done, the applicant will not be benefitted by the earlier increase in the pension. Besides, revision w.e.f. 1.12.2011 is also required to be done. Chandigarh Administration needs to refer the matter to concerned parties for these revisions



that is - A.G. (U.T), Chandigarh, CPAO, New Delhi and State Bank of India.

5. I therefore direct respondent No. 4 and 5 to initiate the case of the applicant for revision of pension w.e.f. 1.1.2006, 1.12.2011 and 1.1.2016 and forward the same to respondent No. 7 that is - A.G.(U.T), Chandigarh for onward transmission to respondent No.6 that is - CPAO, New Delhi and respondent no. 8 that is - State Bank of India for revision of pension. This fixation shall be notional and arrears of pension shall be paid restricting them to 18 months prior to 8.7.2015 which is the date of filing of the O.A., as per Tribunal's earlier orders. The whole exercise should be completed within a period of 3 months from the date of receipt of a certified copy of this order.

6. Execution Application stands disposed of with above directions.

**(AJANTA DAYALAN)
MEMBER (A)**

Place: Chandigarh
Dated: 11.01.2021

HC*